

ITEM NO.302

Court 3 (Video Conferencing)

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7220-7221/2017

(Arising out of impugned final judgment and order dated 29-04-2016 in CWP No. 19148/2010 29-04-2016 in COCP No. 1135/2012 passed by the High Court Of Punjab & Haryana At Chandigarh)

MUNICIPAL CORPORATION FARIDABAD

Petitioner(s)

VERSUS

KHORI GAON RESIDENTS WELFARE ASSOCIATION (REGD.)
THR ITS PRESIDENT & ORS.

Respondent(s)

(IA No. 91157/2021 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 23-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Parties:

Mr. Tushar Mehta, Ld. S.G.
Ms. Aishwarya Bhati, Ld ASG
Mr. Gurmeet Singh Makker, AOR
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Mr. Sumit Teterwal, Adv
Mr. Vanshdeep Dalmia, Adv
Mr. Chinmayee Chandra, Adv

Mr. Arun Bhardwaj, Sr. Adv, AAG
Mr. Samar Vijay Singh, AAG
Mr. Vishwa Pal Singh, AOR
Ms. Nandita Jha, Adv
Mr. Y.P. Singh, Adv

Mr. Mukul Rohtagi, Sr. Adv.
Ms. Ranjita Rohtagi, Adv.
Mr. Tejaswi Kumar Pradhan, AOR

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Tejaswi Kumar Pradhan, AOR

Mr. Ram Ekbal Roy, Adv.
Mr. Birendra Pd. Singh, Adv.
Ms. Priyanka Das, Adv.

Mr. Jawaharlal, Adv.
Mr. Ashutosh Kr. Mishra, Adv.
Mr. Binay Kumar Das, AOR

Mr. Colin Gonsalves, Sr. Adv
Ms. Anupradha Singh, Adv
Mr. Haider Ali, Adv
Mr. Satya Mitra, AOR

Mr. Jayant Bhushan, Sr. Adv.

Mr. Vedant Singh, AOR

Mr. Sanjay Kumar Visen, AOR

Mr. J.K. Sud, Ld ASG
Mr. Kamendra Mishra, Adv
Ms. Vimla Sinha, Adv
Mr. Vikas Bansal, Adv
Mr. Amrish Kumar AOR

Ms. Ruchi Kohli, AAG
Dr. Monika Gusain, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the State of Haryana seeking adjournment, hearing of these matters is deferred till 06.09.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)